

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No. 3061/2015**

**This the 6<sup>th</sup> day of November, 2019**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)  
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Jitender Kumar,  
(age about 33 years)  
S/o Sh. Rameshwar Dutt, Des.-Lab Assistant  
R/o U/38, Vijay Nagar,  
Narela, Delhi
2. Aakash,  
(age about 30 years)  
S/o Sh. Krishan Lal, Des.-Lab Assistant  
R/o H.No. 92, Ravidass Nagar,  
Narela.

...Applicants

(By Advocate: Sh. Harish Kumar)

**VERSUS**

1. Govt. of NCT Delhi  
Through its Chief Secretary  
New Secretarial, New Delhi
2. Director of Health,  
Directorate of Health Service,  
Govt. of NCT of Delhi,  
F-17, Karkardooma, Delhi-32
3. Chief District Medical Officer (North)  
DGD Building, 1<sup>st</sup> floor Gulabi Bagh, Delhi-7
4. Chief District Medical Officer (NW)  
Directorate Complex, Sector-13  
Rohini, Delhi.

...Respondents

(By Advocate: Sh. Vijay Kumar Pandita)

**ORDER (Oral)****Hon'ble Mr. Pradeep Kumar, Member (A):**

Heard both the counsels of the parties.

2. Learned counsel for respondents mentioned that the reliefs claimed by the applicants have already been granted.

Learned counsel for applicants do not have any objection and confirms the same vide order dated 12.08.2014. Therefore, he pleads that the present OA has become infructuous.

3. In view of above, the OA is dismissed as having become infructuous.

**(Pradeep Kumar)  
Member (A)**

/akshaya/

**(Justice Vijay Lakshmi)  
Member (J)**